

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1407
ANSWERED ON:13.12.2013
JUSTICE TO ST EMPLOYEES
Das Shri Ram Sundar

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the findings/suggestions of National Commission for Scheduled Tribes (NCST) to render justice to aggrieved Government/Public Sector Undertaking employees in most of the cases are not heeded to by the Government;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) whether the Government has taken note of the suffering of Scheduled Tribes employees due to this callous attitude;
- (d) if so, whether the Government proposes to enquire into the matter and render justice to the victims by implementing/considering the findings/suggestions of the Commission in toto; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) to (e): Action is taken on the findings/suggestions of National Commission for Scheduled Tribes (NCST) as per prescribed procedure. The Annual Reports of NCST are circulated to concerned Central Ministries and States for finalization of Action Taken Report which is thereafter tabled in both Houses of Parliament.